

(2022) 04 AHC CK 0017

Allahabad High Court

Case No: Writ Tax No. 1085, 1092, 1096 Of 2021

M/S Sultan Tanneries And
Leather Products

APPELLANT

Vs

Union Of India And 3 Others

RESPONDENT

Date of Decision: April 7, 2022

Acts Referred:

- Drawback Rules, 1995 - Rule 16
- Customs Act, 1962 - Section 2(1), 2(34), 3, 4, 4(1), 6, 17, 18, 28, 28(1), 28(11), 28AAA, 32(4), 75, 111(d), 114, 114A, 114AA, 117
- Central Goods and Services Tax Act, 2017 - Section 3

Hon'ble Judges: Surya Prakash Kesarwani, J; Ashutosh Srivastava, J

Bench: Division Bench

Advocate: Rahul Agarwal, Dhananjay Awasthi, Sudarshan Singh, Ashok Singh, Krishna Agarawal, Sudarshan Singh, Amit Mahajan

Final Decision: Dismissed

Judgement